

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-2492-JK (LD) of 2026

DATED:- 23 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Public Works(R&B) Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 23 - 02 - 2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/ Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

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Annexure to the Government Order No:- 2492 -JK(LD) of 2026 dated 23.02.2026.

Sr. No.	Case No	OIC
1	CNR No. JKJM020008292022 titled Union Territory of J&K through Executive Engineer PW(R&B) Department B.C Road Division Jammu v/s M/s M.G. Contractor Pvt. Ltd. through its authorized signatory Plot No. 376, Industrial Area Phase-I Panchkula-134112,	Sh. Kewal Kumar Atri, Chief Engineer, R&B Chenab Zone
2	OA No. 107/2026 titled Muzaffar Ahmad Wani Vs Union Territory of J&K and others.	Sh. Mohib Ali Bukhari, Under Secretary

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